

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
SOUTH-EAST DISTRICT, SAKET COURTS COMPLEX, NEW DELHI**

ORDER

In super cession of all earlier orders and the powers delegated to the undersigned, pursuant of GNCT of Delhi's letter no. F.8/4/2009-AC/usfa/78-87, dated 12.04.2013, under Rule 13 of Delegation of Financial Powers Rules as well as under the supplementary Rule-191 of Traveling Allowance (Part II), I hereby, declare and authorize **Sh. Umed Singh, District Judge, Commercial Court I, South East District** as "Controlling Officer" and **Ms Vineeta Goyal, District Judge, Commercial Court-II, South East District, Saket Courts** act as Link "Controlling Officer" whenever Sh. Umed Singh, DJ Commercial, South-East District, Saket Court, New Delhi is on leave or not available for any reasons in respect of this establishment with immediate effect till further orders to exercise the powers as mentioned below.

The exercise of these powers will be subject to observance of General Financial Rule-2005, instructions and orders issued on the subject from time to time by the undersigned / Government of NCT of Delhi / Govt. of India.

CONTINGENT EXPENDITURES

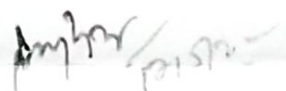
S. No	Nature of Powers	Powers delegated to controlling officer	Remarks
1.	Contingent Expenditures I. Unspecified Items (Recurring) J. Unspecified Items (Non-recurring)	Rs. 5,00,000/- per annum. Rs. 2,50,000/- per annum in each case.	
2.	(a) Conveyance Hire (b) Reimbursement of conveyance charges.	Rs. 40,000/- per month for non AC-vehicle Rs. 2000/- per month in each case.	
3.	(a) Road and Diet Money (b) Electricity and water charges	Full Powers Full Powers	
4.	Honorarium / Remuneration to Officers / Staff/ Advocates	As per rule / in observance of GFR-2005, instructions and orders issued on the subject from time to time by Government of NCT of Delhi/ Government of India etc.	
5.	Fixtures & Furniture Purchase/Repair	Full Powers*	*FD's Approval is required.
6.	Legal Charges (i) Fees to Counsels, Advocates, Arbitrators.	Full Powers Subject to guiding principles and rates as laid down by the Law Department, GNCTD.	
7.	Motor Vehicles: (i) Maintenance, upkeep and repairs	Full Powers after the approval of HOD, South East.	
8.	Postal and Telegraphs charges.	Full Powers	
9.	Purchase of (a) Stationary Stores <hr/> (b) Rubber stamps and Office seals	Rs.25,00,000/- Per annum. <hr/> Full Powers	
10	Telephone Charges: (As may be fixed by Govt. from time to time) office telephone	Full Powers (Subject to prescribed limit)	
11	Misc. Expenditure (i) Expenditure on refreshment served to guest in official meeting. (j) Working lunch during the meetings./seminars/ conferences / workshops	Up to Rs. 5,00,000/- P. A. Subject to norms/ per capita rate prescribed by the Govt. Rs.300/- per head with a ceiling of Rs.25,000/- per occasion.	NOTE: Rs.50/- per head on light refreshments at formal inter-Departmental & other meetings/ conferences.

OTHER EXPENDITURE

12.	Other Expenditure sanction power delegated under FR/SR/CS(MA) Rules (i) OTA (All Categories of staff)	Full Powers subject to norms and limits prescribed by the Govt.
	(ii) Medical reimbursement claims	Full Powers as per CS (MA) Rules and approved rate Of Delhi Govt. under DGEHS.
	(iii) T.A./L.T.C. Claims	Full powers as per T.A. / L.T.C. Rules.
	(iv) Evening court allowance	As per rule, subject to guideline laid down by the Finance department, GNCTD.
	(iv) Tuition Fees Claim	As per rule.
	(v) GPF Advance/ Withdrawal	As per rule.
	(vi) Leave Encashment	As per rule/Notification.
	(vii) Misc. Contingent Bills (such as: Robe allowance, Camp Office allowance, reimbursement of Office bag, Technology Devices, Mobile Handset, Petrol/Diesel charges and other Misc. contingent expenditures.	As per rules/guidelines received time to time.

Note: All the bills / files that pertains to common branches (South & South-East) shall be processed after due concurrence of Ld. Principal District & Sessions Judge, South East.

The order shall remain in force till further orders.



(Sanjay Garg-I)
Principal District & Sessions Judge
South-East District, New Delhi

No. 9622-9713 /Accounts/SE/2022

Dated: 17/05/2022

Copy forwarded for information to:-

01. The Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
02. The Ld. Principal District & Sessions Judge, New Delhi / South / West / North / North-West / North-East / Shahdara / East / South-West.
03. The Officers Concerned.
04. The Chairman, All the committees, South East District, Saket, New Delhi.
05. Administrative Civil Judge, South East District, Saket Courts, New Delhi.
06. All the Administrative Officers (Judicial)/ Branch In-charge, South East District, Saket Courts, New Delhi.
07. The Principal Accounts officer, Govt. of NCT of Delhi, A-Block, Vikas Bhawan, New Delhi.
08. The Pay & Accounts Officer No. XIV, Pay & Accounts Office No. XIV, Shankar Road, New Delhi.
09. The Manager, Reserve Bank of India, New Delhi alongwith specimen signature of the officer.
10. Directorate Of Audit, GNCT of Delhi, IP Estate, Delhi.
11. P.S. to District Judge, South East District, Saket Courts, New Delhi
- ✓ 12. The website committee, Headquarters, Tis Hazari, Delhi.
13. PRO, District Court Saket, New Delhi.
14. The Cashier, South East District, Saket, New Delhi.
15. The Computer branch, Saket Courts, New Delhi.


Principal District & Sessions Judge
South-East District
Saket Court, New Delhi